

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

14

OA-144/92

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 13th day of November, 1996.

Shri Gurdayal,  
S/o Sh. Jagan Nath,  
R/o Servant Jhuggi,  
H-I-84, Vikas Puri,  
New Delhi: ..... Applicant  
(through Shri G.D. Bhandari, advocate)

versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. .... Respondents  
(through Shri D.S. Mahendru, proxy counsel for  
Shri P.S. Mahendru, advocate)

The application having been heard on 13.11.1996 the  
Tribunal on the same day delivered the following:

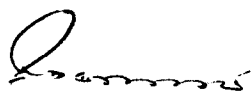
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Chettur Sankaran Nair(J), Chairman

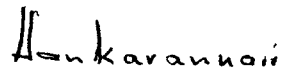
Applicant seeks a direction to reinstate  
him and regularise his services. Admittedly, he has  
worked for 932 days under respondents. Learned counsel  
for respondents submitted that applicant had accepted  
retrenchment compensation and gone. However, he fairly  
submitted that applicant will be re-engaged in his turn  
following the principles in Section 25-H of the  
Industrial Disputes Act, 1947. We record the  
submission and direct respondents to abide by the  
undertaking and inform the applicant of his position in  
waiting list as of today within two months. With this

direction, we dispose of the application. No costs.

Dated, 13th day of November, 1996.



(S.P. Biswas)  
Member(A)



(Chettur Sankaran Nair(J))  
Chairman

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